

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 215 of 2016 &
IA No. 465 of 2016**

Dated: 10th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

UJVN Ltd., Dehradun

...Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Amit Anand Tiwari
Mr. Abhinav Raghuvanshi a/w
Mr. Meg Bahadur (Rep.)

Counsel for the Respondent(s)

:

Mr. Buddy A.Ranganadhan
Mr. D.V.Raghu Vamsy for R-1
Mr. Pradeep Misra
Mr. Manoj Kumar Sharma for R-2

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 18.1.2017. Dasti, in addition, is permitted.

List the matter on **18.01.2017**. In the meantime, learned counsel for the respondents may file reply on or before 09.12.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 26.12.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson